

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**M.A. No.60/1662/2017  
O.A. No.60/1306/2017  
M.A. No.60/288/2018**

**Date of decision: 27.02.2018**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**

Smt. Dulari Kaushal, age 76 years, W/o Late Shri Ram Murti Kaushal, District Manager, Resident of 163, Adarsh Colony, Ludhiana-142027 (Punjab).

**...APPLICANT  
VERSUS**

1. Union of India through the Secretary, Ministry of Personnel, PG & Pensions, Department of Pension and Pensioners Welfare, 3<sup>rd</sup> Floor, Lok Nayak Bhawan, Khan Market, New Delhi.
2. The Accountant General (A&E), Punjab, Sector-17 E, Chandigarh-160017.

**...RESPONDENTS**

**PRESENT:** Sh. K. L. Dhingra, counsel for the applicant.  
Sh. Barjesh Mittal, counsel for the respondents.

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J):-**

1. Sh. Dhingra, learned counsel for the applicant fairly submitted that pending this O.A., the respondents have started disbursement of family pension in favour of the applicant and have also paid arrears thereto. He argued that the respondents are liable to pay interest on the delayed payment of the said amount, which is strongly opposed by Sh. Mittal on the plea that applicant never raised plea for grant of family pension. It has categorically been denied by the

respondents that they have received representation annexed with OA. He submitted that vide letter dated 21.12.2015 (Annexure A-5) it has been clarified by the office of respondents that family pension account of the applicant is operational in favour of Sh. Ram Murti Kaushal and family pension has already been authorized by office of FCI on the basis of option exercised by deceased pensioner. Therefore, he submitted that since FCI is not a party and unless their view is taken, applicant cannot be held entitled to the relief.

2. Learned counsel for the applicant submitted that he be given liberty to move representation to both employers where the deceased pensioner was serving for grant of interest on delayed payment of family pension.
3. As prayed, four weeks time is allowed in favour of the applicant to make representation by indicating specific date when she applied for grant of family pension after death of pensioner. If the respondents receive the same, then they are directed to decide the same within five weeks thereafter by passing a reasoned and speaking order, which be duly communicated to her.
4. The O.A. along with MAs stand disposed of in the above terms.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

Date: 27.02.2018.  
Place: Chandigarh.

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